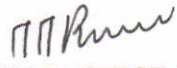
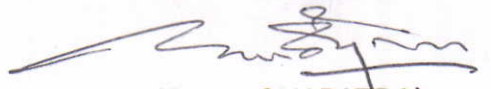


P.T.O.

3. The Mumbai Bench of the Tribunal is now functioning regularly as there are two Judicial Members and one Technical Member. Therefore, we see no reason for transferring the proceedings in the aforesaid group of Company Petitions to Delhi Bench of the Tribunal.

4. For the reasons aforementioned, these applications (CA 100/MB/2016, CA 101/MB/2016 and CA 102/MB/2016) fail and the same are dismissed.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

17.9.2016
(P.K. SUD)